

## TADA

348. SHRI MOHAN SINGH (FEROZEPUR):  
 SHRI BRAHMANAND MANDAL:  
 SHRI SYED SHAHABUDDIN:  
 SHRI MOHAMMAD ALI ASHRAF FATMI:  
 SHRI RAMKRIPAL YADAV:  
 SHRI SURENDRA PAL PATHAK:  
 SHRI VIRENDRA SINGH:  
 SHRI PARASRAM BHARDWAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered under TADA during the last six months in each State/Union Territory;  
 (b) the number of persons detained and arrested in each State/Union Territory;  
 (c) the number of persons prosecuted, sentenced and released, separately, State/Union Territorywise;  
 (d) the number of TADA cases pending at present in each State/Union Territory;  
 (e) the steps taken to expedite these cases;

(f) whether there is demand from various organisation for repeal of TADA because of its alleged misuse by various State Governments; and

(g) if so, the final decision taken/proposed by the Union government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) & (b): A Statement regarding number of cases registered and persons arrested by the States/UTs attached.

(c) & (d): This Ministry does not maintain information regarding persons prosecuted, sentenced and released separately and cases pending period-wise.

(e) The Government an Executive Body, is not in a position to say how long Designated Courts, will take to dispose of these cases.

(f) & (g): There have been some demands for repeal of TADA. A decision in this regard would be taken at the appropriate time when the question of further extension or otherwise would be considered by the Government.

## Statement

S.No.	Name of State/UTs	Available information for the last 6 months of 1994 regarding	
		No. of cases Registered (a)	No. of persons arrested (b)
1	2	3	4
1.	Andhra Pradesh	106	167
2.	Arunachal Pradesh	Nil	Nil
3.	Assam	199	686
4.	Bihar	NA	NA
5.	Gujarat	29	766
6.	Haryana	7	7
7.	Himachal Pradesh	Nil	Nil
8.	J&K	2150	1014
9.	Karnataka	3	28
10.	Maharashtra	68	200
11.	Madhya Pradesh	21	Nil
12.	Manipur	89	226
13.	Meghalaya	2	1
14.	Kerala	5	14
15.	Punjab	67	71
16.	Rajasthan	1	12
17.	Tamil Nadu	2	23
18.	Uttar Pradesh	9	15

1	2	3	4
19.	West Bengal	Nil	Nil
20.	Chandigarh Admn.	Nil	Nil
21.	NCT Delhi.	16	34

Note: The Act is invoked by 21 States/UTs.

### Coal Stock

349. SHRI BRAHMANAND MANDAL:  
PROF. PREM DHUMAL:

Will the Minister of COAL be pleased to state:

(a) whether the Committee constituted under the Chairmanship of Shri R.N. Mishra for conducting an enquiry into the shortage/over reporting of coal stock in the Bharat Coking Coal Limited has submitted its report;

(b) if so, the main recommendations made by the Committee;

(c) the number of officials found guilty and the action taken against them;

(d) whether the Government have implemented those recommendations;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE OF THE MINISTRY OF COAL: (SHRI P.A. SANGMA): (a) to (f) The Committee's report has been received and follow up action has been initiated. It is felt that giving details of the report at this stage may pre-judge the course of action and it may not be in the public interest.

[English]

### Protection of Civil Rights Act

350. SHRI SULTAN SALAHUDDIN OWASI:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government share the expenditure with the State Governments/Union Territory Administrations on 50/50 basis for the implementation of the Protection of Civil Rights Act, 1955 and the scheduled Castes and Scheduled Tribes (prevention of Atrocities) Act, 1989;

(b) if so, the amount released by the Union Government to the State Governments/UT Administrations for the implementation of these Acts during each of the last three years and the current year so far;

(c) the number of special courts set up in Andhra Pradesh under the Protection of Civil Rights Act (1955) so far;

(d) the number of cases entertained in these courts during each of the last three years; and

(e) the number of special courts proposed to set up during 1994-95- State-wise?

THE MINISTER OF WELFARE: (SHRI SITARAM KESRI): (a) Yes, Sir. However, it is 100% for UT Administrations.

(b) The details of Central Assistance released under the two Acts during the last three years and the current year as on date are as under:

S.No.	Year	Amount released
1.	1991-92	Rs. 6.09 Crores
2.	1992-93	Rs. 5.50 Crores
3.	1993-94	Rs. 7.06 Crores
4.	1994-95	Rs. 1.42 Crores

(As on 5.12.94)

(c) and (d) Information is being collected from Government of Andhra Pradesh and will be laid on the Table of the House.

(e) One special court so far is proposed to be set up during 1994-95 in the State of Mizoram for which a sum of Rs. 4.20 lakhs has already been released. Proposals from other States/UTs for setting up of Special Courts during 1994-95 would be considered as and when received.

### Allotment of Petrol Retail Outlets

351. SHRI JAGMEET SINGH BRAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of applications received by the Government to set up petrol refill outlets in Punjab during 1994; and

(b) the number of applications considered for allotment during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS: (CAPT. SATISH KUMAR SHARMA): (a) and (b): Applications in response to the specific advertisements are received by the concerned oil companies, and after initial scrutiny, these are made over to the Oil Selection Board for consideration through the process of interview. Accordingly, 1798 applications are reported to have been received for 15 retail outlet locations in Punjab during 1994. Out of them, selections have been finalised by the OSB in 9 cases involving 1398 applications.